

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 24th January, 2026 is published together with Statement of Objects and Reasons for general information:-

L.A.Bill No. 10 of 2026

**A Bill further to amend the Tamil Nadu Schools
(Regulation of Collection of Fee) Act, 2009.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-sixth Year of the Republic of India as follows: —

1. (1) This Act may be called the Tamil Nadu Schools (Regulation of Collection of Fee) Amendment Act, 2026. Short title and Commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In section 2 of the Tamil Nadu Schools (Regulation of Collection of Fee) Act, 2009 (hereinafter referred to as the principal Act), in clause (j),— Amendment of section 2.

(1) the expression “or code of regulation” shall be omitted;

(2) under the Explanation, clause (1) shall be omitted.

3. In section 5 of the principal Act,— Amendment of section 5.

(1) for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) The committee shall consist of the following members, namely:—

(a) a retired High Court Judge, nominated by the Government, in consultation with the Chief Justice of High Court of Madras	- Chairperson;
(b) The Director of School Education	- Ex-officio Member;
(c) The Director of Private Schools	- Ex-officio Member;
(d) The Director of Elementary Education	- Ex-officio Member;
(e) Joint Chief Engineer (Buildings), Public Works Department	- Ex-officio Member;
(f) A parent who is a member of the Tamil Nadu State Parent-Teachers Association to be nominated by the Government	- Member;
(g) An officer not below the rank of Deputy Secretary to Government, School Education Department.	- Ex-officio Member-Secretary.”;

Tamil Nadu Act 22
of 2009.

(2) after sub-section (4), the following sub-sections shall be added, namely:—

“(4-A) The member nominated under clause (f) of sub-section (2) shall hold office for a term of three years from the date of his nomination:

Provided that when the office of the nominated member becomes vacant for any reason, a new member shall be nominated in his place and such member shall hold office so long as the member whose place he fills would have been entitled to hold office, if such vacancy had not occurred:

Provided further that such member shall cease to be a member of the said committee from the date on which he ceases to be a member of the Tamil Nadu State Parent -Teachers Association.

“(4-B) The member nominated under clause (f) of sub-section (2) may, by writing under his hand addressed to the Government, resign his office but he shall continue to hold office until his resignation is accepted by the Government.

“(4-C) If, at any time, it appears to the Government that the member nominated under clause (f) of sub-section (2) has shown himself to be unsuitable for office or has been guilty of misconduct or neglect which renders his removal expedient, the Government may, after giving the nominated member a reasonable opportunity of showing cause, remove the nominated member, from the office.

“(4-D) The member nominated under clause (f) of sub-section (2) shall be eligible to draw such sitting fee and other allowances as may be prescribed.”.

Amendment of
section 6.

4. In section 6 of the principal Act, —

(1) in sub-section (3), for the expression “fifteen days”, the expression “thirty days” shall be substituted;

(2) for sub-section (5), the following sub-section shall be substituted, namely:—

“(5) The fee determined by the committee shall be binding on the private schools and valid for a period of three academic years.”;

(3) after sub-section (5) as so substituted, the following sub-section shall be inserted, namely:—

“(5-A) Every private school shall, before the expiry of the validity of the fee determined under sub-section (5), submit an application for revision of fee, within such time, in such form accompanied with such scrutiny fee as may be prescribed.”.

STATEMENT OF OBJECTS AND REASONS

The Tamil Nadu Schools (Regulation of Collection of Fee) Act, 2009 (Tamil Nadu Act 22 of 2009) was enacted to provide for the regulation of collection of fees by private schools in the State of Tamil Nadu through the fixation of fee by the Fee Determination Committee, with a view to ensure that such fees are reasonable, justifiable, and imposed only for bona fide educational purposes.

2. Now, it has been proposed to induct a parent member from the Tamil Nadu State Parent-Teachers Association as a member of the said Committee in order to give representation to parents in the Fee Committee. Further, it is also proposed to include the Director of Private Schools in lieu of the Director of Matriculation Schools in the said Committee since the post of Director of Matriculation Schools has been subsumed within the Director of Private Schools, and also to nominate a Government officer not below the rank of Deputy Secretary to Government in the said Committee to ensure administrative flexibility and continuity in the function of the Committee. Apart from that, in order to provide reasonable opportunity for making objections against the decision of the Fee Determination Committee regarding the fee structure, it is proposed to enhance the time limit provided for filing objections from "fifteen days" to "thirty days" from the date of receipt of the decision of the said Committee. Further, it has also been proposed to incorporate an enabling provision for mandatory submission of application for revision of fee to the said committee once in every three years, before the expiry of the validity of the fee determined by the committee.

3. To achieve the said purpose, suitable provisions have to be incorporated in the said Tamil Nadu Act 22 of 2009. The Government have therefore decided to amend the said Tamil Nadu Act 22 of 2009 suitably for the above purposes.

4. The Bill seeks to give effect to the above decisions.

ANBIL MAHESH POYYAMOZHI,
Minister for School Education.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clauses 1(2), 3 and 4 of the Bill authorise the Government to issue notification or to make rules for the purposes specified therein.

2. The powers delegated are normal and not of an exceptional character.

ANBIL MAHESH POYYAMOZHI,
Minister for School Education.

Secretariat,
Chennai,
24th January 2026.

K. SRINIVASAN,
Principal Secretary.